

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(S) No. 1596 of 2020**

Mohini Ritika Toppo .....  
..... **Petitioner**  
**Versus**  
The State of Jharkhand & Ors. .... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**  
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For the Petitioner : Mr. Vipul Poddar, Advocate  
For the Respondent-State : Mr. Mohan Kumar Dubey, A.C to A.G.  
For the Respondent-JPSC : Mr. Sanjay Piprawal, Advocate  
.....

**03/Dated:10/09/2020:**

Heard Mr. Vipul Poddar, learned counsel for the petitioner, Mr. Mohan Kumar Dubey, learned counsel for the respondent-State and Mr. Sanjay Piprawall, learned counsel for the respondent-JPSC.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Sanjay Piprawall, learned counsel for the respondent-JPSC submits that he has already filed counter-affidavit.

Mr. Mohan Kr. Dubey, learned counsel for the respondent-State seeks time for filing counter-affidavit.

Time, as prayed for, is allowed.

Let the matter appear on 07.10.2020.

**(Sanjay Kumar Dwivedi, J.)**